

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of Hearing : 18.9.2014

Date of Order : 24.9.2014

In the matter of

Petition seeking Commission`s permission to allow extension of time of the period for injection of infirm power for testing including full load testing for DB Power`s Chhattisgarh plant, Unit-2 (600 MW), beyond six months from initial synchronization.

And

In the matter of

DB Power Limited
5th Floor, Corporate block,
D.B.City Park, DB City,
Area Hills, Opposite MP Nagar,
Zone-1, Bhopal-462 016

...Petitioner

Vs

Western Regional Load Despatch Centre
F-3, M.I.D.C. Area, Marole,
Andheri (East), Mumbai-400 093

Western Regional Power Committee
F-3, M.I.D.C. Area, Marole,Opp SEEPZ,
Central Road, Andheri (East), Mumbai-400 093

..Respondents

Parties present:

Shri Vikas Adhi, DB Power



Shri Sanjay Gupta, DB Power
Shri B.K.Shoo, JPL

ORDER

The petitioner, DB Power Limited, has filed the present petition under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 as amended from time to time and Central Electricity Regulatory Commission (Deviation Settlement Mechanism) Regulations, 2014 with the following prayers:

"(a) Allow the petitioner extension of period for testing including full load testing and consequent injection of infirm power by Unit-2 beyond 6 months of initial synchronization and up to 31.5.2015;

(b) Delay in filing this petition may be condoned; and

(b) Pass any other order as it may deem fit in the circumstances mentioned above."

2. The petitioner is setting up 1200 MW (2x600 MW) thermal power project ('the project') at village Baradarha Janjgir, Chamba district in the State of Chhattisgarh. The BTG package for the project is supplied, erected and executed by BHEL and balance of plant as well as civil works is executed by L & T.

3. The unit-2 of the project achieved oil synchronization with grid on 30.3.2014 as per details as under:

Boiler Light-Up	27.3.2014
Start of vacuum pulling	28.3.2014



Turbine Rolling	29.3.2014
Oil synchronization	30.3.2014

4. The petitioner has submitted that considering the current progress, COD of the unit-2 is expected to be achieved on 1.4.2015 as per completion scheduled for various systems/ packages outlined as under:

A	BTG (BHEL)	December 2014
1	Turbine Driven BFP (2Nos)	December 2014
2	Retro fitment of Boiler Mills	December 2014
3	Inspection of Generator Rotor & Assembly	December 2014
4	ESP (All Passes)	December 2014
B	BOP (L&T)	January 2015
1	CHP (Tripper & Dust Extraction systems)	December 2014
2	Dry Ash Handling System	December 2014
3	Wet Ash Handling System	January 2015
4	CW side stream filtration system, CW chemical dosing system and chlorination dosing system	January 2015
5	Condensate polishing Unit	January 2015
C	Additional System	January 2015
1	Mill reject Handling System	January 2015

5. The petitioner has submitted that the commissioning, coal firing, mill stabilization, trial operation and full load operation of the unit-2 of the project shall commence in February, 2015 post commissioning of individual systems like coal handling system, ash handling system, mill reject system, etc.

6. The petitioner has submitted that the COD of unit -1 was achieved within the period allowed for injection of infirm power. However, due to reasons beyond its control, the COD of the unit-2 could not be achieved within the stipulated time.

7. The petitioner has submitted that the current period for injection of infirm power is expiring on 30.9.2014 and there is a delay of few days in filing this petition. The petitioner has requested to condone the delay in filing the petition.

8. No reply has been filed by the respondents despite notice.

9. During the hearing on 18.9.2014, the representative of the petitioner reiterated the submission made in the petition and submitted that it is seeking extension of time for injection of infirm power into the grid for *bonafide* reasons and not to take undue advantage of the same. The representative of the petitioner further submitted that no harm, loss and injury would be caused to anyone if the period of injection of infirm power for the purpose of the commissioning tests is extended.

10. We have considered the prayer of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

11. The petitioner has submitted that for smooth operation of the unit -2 of the project and ensuring uninterrupted supply of power, it is necessary for it to



put the unit -2 for the test including full load test during and after completion of aforesaid activities. It is noted that main reason for delay in achieving COD of unit-2 is due to non-Commissioning / completion of major system such as main plant, coal handling system, ash handling system, etc. which are expected to be completed by December, 2014. The petitioner has requested to allow extension of time for injection of infirm power into the grid for the commissioning tests including full load test of unit-2 up to 31.5.2014. The petitioner should expedite the completion of the different systems such as condenser polishing system, mill rejects system, chemical dosing system, etc. We are of the view that the petitioner shall be able to declare COD of unit-2 of the project by December, 2014 by expediting the completion of various systems. Accordingly, we allow extension of time for injection of infirm power into the grid for commissioning tests including full load test of unit up to 31.12.2014 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit of the project by this date.

12. With the above, the Petition No. 211/MP/2014 is disposed of.

Sd/-
(A.S.Bakshi)
Member

sd/-
(A.K.Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

